



**NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH  
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
BENGALURU BENCH, BENGALURU, HELD ON 10.07.2017.

PRESENT: Hon'ble Member(J) **Shri Ratakonda Murali**

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP 205/16	TP 80/17	Hearing	433(e)	ExxonMobil Lubricants Pvt.Ltd.Vs Wilworth Earth Movers Pvt. Ltd.

SL. NO.	NAME (IN CAPITAL) & PHONE NUMBER	REPRESENTATION TO WHOM	SIGNATURE
1.	HARISH NN. 9845450587	PETITIONER	
2.	Sivaramakrishnan 725979922	Respondent	

Counsel for petitioner is present. Shri Sivaramakrishnan, is present today. But, he has not filed vakalat for respondent. He was granted time to file vakalat for respondent. Shri Sivaramakrishnan reported that he will file vakalat along with application to recall the ex-parte order passed against the respondent on 06.03.2017. He further reported that the matter is likely to be settled in this matter and the Managing Director is yet to return from Singapore. Counsel for petitioner opposed for adjournment on the ground that the counsel for respondent had been reporting every time about settlement, but, the respondent never approached the petitioner for settlement.

The respondent counsel is directed to get the matter settled if the parties are willing for settlement on or before the next date of hearing. Otherwise, the matter will be proceeded with.

List it on 21.07.2017.

  
MEMBER (J)